

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 106**  
**57(ND)/2016**

**IN THE MATTER OF:**

Mrs. Reena Ahluwalia & Ors. ... Petitioner/Applicant  
v.  
M/s. Suntime Energy Ltd. & Ors. ... Respondent

**Order Under Section 397/398**

**Order delivered on 22.09.2022**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKA**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Mr. Arun Saxena, Ms. Nalini, Advs.  
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Shailesh Suman,  
Adv. for the R-1 to R-3,  
Mr. Arun Saxena, Ms. Nalini, Advs. for the R-7 to  
R-9,  
Mr. Ashutosh Gupta, Adv.

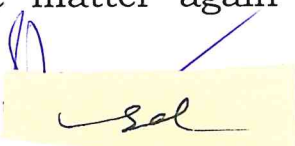
**ORDER**

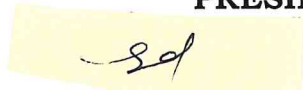
Ld. Counsels for the Petitioner are present.

Ld. Counsels for the Respondent No. 1 to 3 and Respondent No. 7 & 9 are also present.

It is stated by both the sides that talks of settlement did not fructify.

At the request of the Ld. Counsel, list the matter again on 06.10.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**